

Besides, the Regional Offices attend to programmes, such as Book Exhibitions, symposiums etc., in the respective regions.

(c) and (d) No, Sir.

Functioning of Sahitya Akademi

1297. SHRI AJIT KUMAR SHARMA: Will the Minister of EDUCATION be pleased to state:

(a) the number of books published by the Sahitya Akademi in English and each Indian language;

(b) how many world classics have been translated into the Indian Languages and published by the Akademi;

(c) how many books in all the Indian languages have been given awards till 1979;

(d) whether the above books have been translated into all the Indian languages, and if so, what are the details thereof; and

(e) whether the Akademi has any scheme to get the best works in each Indian language translated into all the other Indian languages and publish them?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) The Sahitya Akademi has published 1020 publications upto 31st March 1980.

(b) Forty five world classics were translated and published in some of the Indian languages.

(c) Upto 1979, 333 books have been given awards.

(d) No, Sir, the Akademi has translated and published 12 of its award-winning books into other languages.

(e) Yes, Sir.

Central School, R. K. Puram, Sector II, New Delhi

1298. SHRI SYED AHMAD HASHMI: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that there is an acute shortage of teachers and other supporting staff in the Central School, R. K. Puram, Sector II, New Delhi and no basic facilities are available for students;

(b) whether it is also a fact that the school authorities of the said school do not take any interest in the studies of the school and that no home work is given to the students by the teachers;

(c) whether there is any complaint to the effect that the behaviour of the Incharge of the school is very rude with the parents;

(d) whether it is a fact that the building structure housing the primary schools of the above school is unfit for studies for small children; and

(e) if answers to above (a), (b), (c) and (d) above be in the affirmative what action Government propose to take against the school authorities and for effecting improvement in the teaching standards of the school?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) No, Sir.

(b) No, Sir.

(c) According to the Kendriya Vidyalaya Sangathan, no such complaint has been received in the recent past.

(d) No, Sir.

(e) Does not arise.

Controversy over Award of Narmada Water Dispute Tribunal

1299. PROF. RAMLAL PARIKH: Will the Minister of IRRIGATION be pleased to state:

(a) whether some of the concerned State Governments have disputed

some aspects of the Award of Narmada Water Dispute Tribunal;

(b) if so, what are the issues involved in the dispute; and

(c) what steps Government propose to take to ensure timely implementation of this project of national importance?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) and (b) In January, 1966 the Governments of Gujarat and Rajasthan entered into an agreement for the utilisation of the waters of the Mahi river by construction of Kadana Dam in Gujarat and Banaswara Dam (Bajajsagar Dam) in Rajasthan. The agreement envisaged that, at a later date when Narmada development takes place and when Mahi areas are taken over by Narmada, a part of Kadana waters may be released for use in Rajasthan. The Narmada Water Disputes Tribunal, in its decision, did not allocate any waters for use in Mahi areas. The Government of Rajasthan has taken a stand that, irrespective of the decision of the Narmada Tribunal, the agreement of 1966 should be implemented and that waters from Kadana Dam may be made available for use in Rajasthan areas. This view is not acceptable to Government of Gujarat.

(c) The Government of India in the Ministry of Irrigation is shortly convening a meeting with State Governments of Gujarat and Rajasthan to sort out the matters on the use of Mahi and Narmada waters between the two States.

However, as directed by the Narmada Water Disputes Tribunal, the Government of India have constituted Narmada Control Authority and Sardar Sarovar Construction Advisory Committee in September, 1980 to help timely implementation of the project.

Processing of Sardar Sarovar Project

1300. PROF. RAMLAL PARIKH: Will the Minister of IRRIGATION be pleased to state:

(a) whether Rajasthan Government have sent any communication to the World Bank regarding the processing of the Sardar Sarovar Project under Narmada Water Tribunal Award;

(b) if so, the details thereof;

(c) whether Government are aware of the controversies in this regard; and

(d) whether the Central Government have taken any steps to clarify the position to concerned State Governments, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) No, Sir.

(b) Does not arise.

(c) and (d) There are differences between the Governments of Gujarat and Rajasthan on the revised report of Sardar Sarovar Project prepared by the Government of Gujarat in January, 1980. According to Rajasthan Government, this report has omitted areas in Mahi command for irrigation from Narmada waters in violation of the 1966 agreement reached between the two State Governments on the use of Mahi waters. This view is not acceptable to Government of Gujarat.

When this question was referred to the Central Government, it advised both the States that the issue should be settled bilaterally in an amicable manner. However, in order to expedite the settlement of this question, the Union Minister of Irrigation offered his good offices to discuss the matter with the Chief Ministers of Gujarat and Rajasthan. Such a meeting is expected to be held shortly.

Completion of Flats at Turkman Gate

1301. SHRI BHOLA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether DDA flats in Turkman Gate area have been completed;

(b) if not, the progress made so far;